

X (S)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH.

OA.No.1688 of 1997
MA.No.1714 of 1997

Dated New Delhi, this 10th day of September, 1997.

HON'BLE DR JOSE P. VERGHESE, VICE CHAIRMAN, (J)
HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

1. Viresh Sahu
S/o Shri Kanta Sahu
R/o H.No.100 Haiderpur
DELHI-52.
2. Shivaji Yadav
S/o Shri Bishuni Yadav
R/o H.No.233, Haiderpur
DELHI-52.
2. Vijender Singh
S/o Shri Zile Ram
R/o 659/8 Ambedkar Nagar
Haiderpur
DELHI-52.

... Applicants

By Advocate: Shri U. Srivastava

Versus

1. National Capital Territory
of Delhi, through
The Secretary
5 Sham Nath Marg
NEW DELHI.
2. The Joint Director of Education (A)
Directorate of Education (ES-II Branch)
DELHI.
3. The Principal
Government Co-Education Secondary
School, FU Pitampura
DELHI.

... Respondents

By Advocate: Shri Raj Singh

O R D E R (ORAL)

Dr Jose P. Verghese, VC (J)

The complaint of the applicants in this case is that they were not permitted to perform duties inspite of the fact that they had presented themselves before the authorities concerned.

The respondents in their reply have stated that the applicants had been on leave ever since the communication from the headquarters came to the institution that the appointment at the initial stage has been taken in suspicious circumstances. The claim of the applicants, that they have been working and the respondents are not allowing them to perform duties, has not been supported with any documents and the respondents in their reply are denying this fact. It is stated by the applicants who are available in the court today that they have not been allowed to join their duties.

The respondents are directed to allow the applicant to join their duties as soon as possible in case they present themselves with joining report till appropriate orders are passed against retention and handed over to the applicants.

With this, the OA is disposed of. No costs.


(K. MUTHUKUMAR)
MEMBER(A)


(DR JOSE P. VERGHESE)
VICE CHAIRMAN(J)

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